

(3)

**THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR  
ORDER SHEET**

APPLICATION NO. \_\_\_\_\_

Applicant(s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

OA 180/2006

23.05.2006

Mr. P.N.Jatti, counsel for the applicant

Learned counsel for the applicant states that this matter involves interim relief and may be listed before the Hon'ble Single Bench. This is a D.B. Matter. However, on the insisting of learned counsel for the applicant. Let it be placed before the Hon'ble Single Bench for consideration of interim relief on 29.05.2006.

  
[GURMIT SINGH]

AKV

DEPUTY REGISTRAR

OA No. 180/2006 with MA No. 115/2006.

29.05.2006.

Mr. P. N. Jatti counsel for the applicant.

According to the Learned Counsel for the applicant the applicant had worked on the vacant post of Postman w.e.f. 6.9.04 till 12.01.06. Applicant claims that he is entitled to pay and allowances of the post of Postman for the said period. In this connection he is stated to have made representations to the respondents Annexure A/3, dated 19.02.2005, 15.03.2005, 26.04.2006 and 27.04.2006.

Having regard to the contentions raised before us, we are of the considered view that this OA can be disposed of at this stage itself, while interest of the respondents shall not be prejudiced, by directing Respondent No.3, Superintendent of Post Offices, Dholpur Division, Dholpur, to dispose of applicant's representation dated 27.04.2006 (Annexure A/3) by a detailed speaking order within a period of two months from the date of communication of this order. It is further directed that the present OA be also considered as a supplementary representation. Ordered accordingly.

In view of the order passed in the OA, no order is required to be passed in MA No. 115/2006, filed

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

for condonation of delay, and the same is disposed of accordingly.

Dasti service is permitted to the applicant to serve this order to the respondents.

*(Signature)*  
(M. L. CHAUHAN)  
JUDICIAL MEMBER

*(Signature)*  
(V. K. MAJOTRA)  
VICE CHAIRMAN

P.C./

*Copy to Mr. V. K. Majotra  
No. 363*